

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 301 of 2013 &**  
**I.A. No. 397 of 2013**

**Dated : 29<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**North Municipal Corporation of Delhi** ..... **Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. B.P. Agarwal  
Mr. Sunil Kr. Gupta

Counsel for the Respondent(s) : Mr. Alok Shankar for R.2  
Mr. Aditya Panda for R.3 & 4  
Mr. K.S. Dhingra  
Mr. Manu Seshadri for R.1

**ORDER**

The learned counsel for the Respondents are directed to file their respective replies on or before 10.02.2014 after serving copy on the other side.

Post the matter on **28.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**